

National Company Law Tribunal

Allahabad Bench

CP NO. 65/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017

NAME OF THE COMPANY: Shri Bhagwat Singh Mehta v/s Jaiprakash Associates Ltd

SECTION OF THE COMPANIES ACT: U/S 73(4) of the Companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	R. P. Agarwal	Adv.	Resp	Rony
<u>2.</u>	Rohan Pradhan	AR	Respondent	Ph

CP No.65/ALD/2017

None for the petitioner. Sri R.P.Agarwal, learned advocate appearing for the respondent informs such that the amount dues under the maturity deposit has already been released in favour of the petitioner. In support of this contention he files an affidavit of Sri Rohan Pradhan supporting his statement. Since, there is no representation from applicants. Hence, a final opportunity is granted the petitioner to verify the payment received in respect of the present petition and to appraise of to this Court. The respondent counsel is advised to communicate a copy of this order along with copy of company's affidavit to the petitioner on his postal address available on its record. By inviting his comments/ reply within a week from the receipt of the copy of the order failing which this Court may assume about receipt of full and final payment by him in the present matter.

The matter be listed on 11<sup>th</sup> August, 2017.

Dated:28.07.2017

Typed by:  
Mohd. Zaid

Sd —  
Sri H.P. Chaturvedi, Member (Judicial)